

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 36(ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017**

**NAME OF THE COMPANY:** Mr. Rahul Kumar Bahti Vs M/s Fall Arrest Systems & Technologies Pvt. Ltd. & Ors

**SECTION OF THE COMPANIES ACT:** 241/242

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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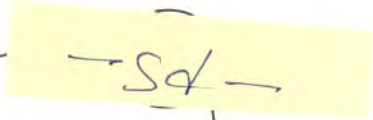
For the Petitioner (s) : None

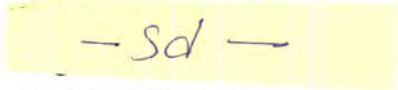
For the Respondent (s) : Mr. Manish Singhal, Advocate for R 2, 3 & 4

**ORDER**

Ld. Counsels confirmed that the terms of settlement have been initiated. However, one of the parties is stated to be abroad. Therefore, further time is prayed for.

To come up on 26<sup>th</sup> September, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**